

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 161 of 2024 (WZ)  
(EARLIER ORIGINAL APPLICATION NO. 794 of 2024 (PB)  
(LP)

News Item titled "Authorities fail to prevent dumping of construction & demolition waste in Pune rivers" appearing in The Hindustan Times dated 04.07.2024.

AFFIDAVIT IN REPLY ON BEHALF OF MAHARASHTRA  
POLLUTION CONTROL BOARD i.e. RESPONDENT NO. 2.


I J.S. Salunkhe, aged 54 years, occupation – Service, the Regional Officer of the Maharashtra Pollution Control Board at Pune Region, having office address at 3<sup>rd</sup> Floor, Jog Centre, Wakdewadi, Pune – 411003, do hereby state on solemn affirmation as under –

- (1) I am filing this Affidavit in compliance of the Order dated 11/07/2024 passed by this Hon'ble NGT.
- (2) I say and submit that the present application filed by the Applicant alleging that the dumping of Construction and Demolition (C&D) waste in stretches of rivers in Pune and Pimpri-Chinchwad. The Applicant further alleging that there is a lot of dumping taking place in a stretch of river at Bopodi. C & D waste is being dumped in low-lying areas. Apartments were flooded in 2019 and now with this dumping, water is going to enter most areas of Bopodi.

(3) I say and submit that, in order to verify the present status of rivers located at Pune and PCMC area, the Official from the Respondent-MPCB at SRO Pune-1, SRO Pune II and SRO Pimpri Chinchwad with the complainant Shri Shamkant Patil (resident of Bopodi) and Shri Krunal Gharre visited the site on 09/08/2024. During this visit, the following observations were made :-

**1. Mula river - at new Bopodi bridge: -**

- I. PCMC is constructing a new bridge at Bopodi to connect Bopodi & Sangavi village. Bridge construction work is completed and now final finishing work and parapet wall construction is in progress. PCMC has constructed 4 no. of pillars in river and constructed abutment wall approx. length of 75 meter in river water.
- II. Clay, stone, debris, construction & demolition waste found dumped on the left bank of river (Lat. - 18.56851291<sup>0</sup> and Long.- 73.82803158<sup>0</sup>) near bridge towards Pimpri-Chinchwad side.
- III. Some quantity of debris was found dumped on the right bank of river near Bopodi bridge towards PMC side (Lat. -18.5682531<sup>0</sup> and Long.- 73.82802462<sup>0</sup>).
- IV. Due to dumping of debris at the right bank of Bopodi bridge natural nalla flow is obstructed to some extent, nalla located at Lat. -18.51679875<sup>0</sup> and Long.- 73.77691904<sup>0</sup>

- 
- V. As per information given by Shri Shamkant Patil, flood situations occur in every rainy season at Mantri Riviera Society (Lat. -18.56748028<sup>0</sup> and Long.- 73.82916664<sup>0</sup>) due to obstruction to natural flow of water of river and nalla.

## 2. Ramnadi

- I. As per information given by Shri Krunal Gharre, earthen bandhra was constructed across the Ramnadi at Lat.-18.49770345<sup>0</sup> and Long.- 73.74665137<sup>0</sup>, near Skyi Songbird Society, Bhugaon, Pune, constructed by nearby farmers. As per information by Shri Krunal Gharre, due to heavy rainfall and Ramnadi water flow earthen bandhra was washed out. During the visit, no any earthen bandhra was found on said location, but remains of bandhra are observed.

- II. Visited Ramnadi bank area near Sagar Co-Operative Housing Society, Bavdhan (Lat. -18.51682186<sup>0</sup> and Long. - 73.77687673<sup>0</sup>) along with Shri Krunal Gharre, no any debris found disposed on the bank of Ramnadi.

## 3. Pawna River: -

- i) During visit at Pawana river, it is observed that, near Kalewadi bridge (Lat.- 18.616221<sup>0</sup> and Long. - 73.78377<sup>0</sup>), at sector 34, Thergoan, Pimpri chinchwad, a huge quantity of debris, Construction &


demolition waste, domestic solid waste is dumped along one of the Pawana river bank.

- ii) Also, at PCMC Crematorium, Sant Gnyaneshwar Nagar, Thergoan, the debris, sand, clay is dumped at Lat.  $-18.617146^{\circ}$  and Long.  $- 73.782436^{\circ}$  for development of private land, due to heavy rain said dumped material is flowed towards river and make obstruction to natural flowing path of river water. A **copy of the Visit Report with Photograph dated 09/08/2024 is attached as an Annexure I.**

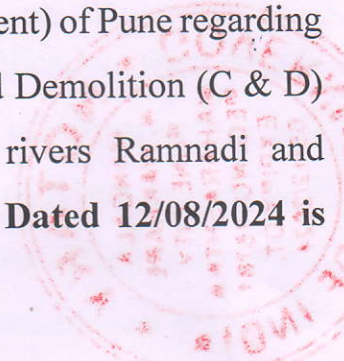
- (4) I say and submit that, Pune Municipal Corporation (PMC) has provided C & D waste treatment plant for the treatment of C & D waste at S. No. 129/2, Vill Wagholi, Tal. Haveli, Dist. Pune, Location of said project is approx. 12-13 Km from Pune city area. PMC has obtained Consent to Operate form the MPCB for the said project, which is valid upto 31.12.2026. Installation capacity of said plant is 250 MT/day. Total waste treated from the April 2023 to March 2024 - 189904.28 MT. A **copy of the Consent to Operate is attached as an Annexure II.**

(5) **Action taken by MPC Board: -**

1. I say and submit that the Respondent MPC Board has issued the Directions to Municipal Commissioner, Pune Municipal Corporation, and Pimpri Chinchwad



Municipal Corporation dated 12/12/2023,05/02/2024 and 09/07/2024 under section 5 of the Environmental Protection Act,1986 for the implementation of the Construction and Demolition (C&D) Waste Management Rules,2016. **Copies of the Directions dated 12/12/2023, 05/02/2024 and 09/07/2024 are attached as Annexure III & IV.**

2. I say and submit that, Respondent MPC Board issued a letter dated 7/08/2024, to the Joint City Engineer (Environment) of the Pimpri Chinchwad Municipal Corporation regarding the dumping of Construction and Demolition (C & D) waste in the stretches of the rivers Bopodi. **A copy of the Letter dated 07/08/2024 is attached as an Annexure-V.**
  3. I say and submit that, Respondent MPC Board issued a letter dated 12/08/2024, was issued to the City Engineer of the Pune Municipal Corporation and the Executive Engineer (Solid Waste Management) of Pune regarding the dumping of Construction and Demolition (C & D) waste in the stretches of the rivers Ramnadi and Pawana. **A copy of the Letter Dated 12/08/2024 is attached as an Annexure-VI.**
  4. I say and submit that, Respondent MPC Board issued letter dated 20/08/2024, to the Executive Engineer (Irrigation Department, Pune) requesting details regarding the locations and quantities of debris,
- 

construction, and demolition waste that have been dumped in the riverbed and on the bank of the Mula River near Bopodi, as well as the Pawana and Ramnadi rivers, along with a report on the actions taken. A copy of the Letter dated 20/08/2024 is attached as an Annexure VII.

(6) Hence this Affidavit.

Solemnly affirmed on this 3<sup>rd</sup> SEP. 2024 day of September, 2024 at Pune.

I know the affiant

For and on behalf of Maharashtra Pollution Control Board i.e. Respondent No. 2.

ADVOCATE

*J.S. Salunkhe*  
(J.S. Salunkhe)  
Regional Officer-Pune



**BEFORE ME**  
*Mangala N. Wakhare*  
MANGALAN. WAKHARE  
ADVOCATE & NOTARY  
GOVERNMENT OF INDIA  
03 SEP 2024



**VISIT REPORT IN THE MATTER OF**  
**ORIGINAL APPLICATION NO.161/2024 (WZ)**  
**EARLIER ORIGINAL APPLICATION NO. 794/2024 (PB) (LP)**

Hon'ble NGT, Principal Bench has a registered OA No.794/2024 Suo-Moto on the basis of news item titled "Authorities fail to prevent dumping of construction & demolition waste in Pune Rivers" appearing in The Hindustan Times dated 04.07.2024. The matter is transferred to Western Zonal Bench, Pune and registered as OA No.161/2024 WZ.

As per news appeared in the Hindustan Times and Hon'ble NGT (PB) issued order dtd. 11.07.2024. In compliance with the aforesaid order, visit is carried on 09.08.2024 as per instruction of Sub Regional Officers, along with complainant Shri Shamkant Patil, resident of Bopodi & Shri Krunal Gharre, working for river conservation. During visit, following observations are made:-

**1. Mula river - at new Bopodi bridge:-**

- PCMC is constructing a new bridge at Bopodi to connect Bopodi & Sangavi village. Bridge construction work is completed and now final finishing work and parapet wall construction is in progress. PCMC has constructed 4 no. of pillars in river and constructed abutment wall approx. length of 75 meter in river water.
- Huge quantity of clay, stone, debris, construction & demolition waste found dumped on the left bank of river (Lat. -18.56851291<sup>0</sup> and Long.-73.82803158<sup>0</sup>) near bridge towards Pimpri-Chinchwad side.
- Also, some quantity of debris was found dumped on the right bank of river near Bopodi bridge towards PMC side (Lat. -18.5682531<sup>0</sup> and Long.-73.82802462<sup>0</sup>).

- Due to dumping of debris at the right bank of Bopodi bridge natural nalla flow is obstructed to some extent, nalla located at Lat. -18.51679875<sup>0</sup> and Long.- 73.77691904<sup>0</sup>
- As per information given by Shri Shamkant Patil, flood situations occur in every rainy season at Mantri Riviera Society (Lat. -18.56748028<sup>0</sup> and Long.- 73.82916664<sup>0</sup>) due to obstruction to natural flow of water of river and nalla.

## 2. Ramnadi

- As per information given by Shri Krunal Gharre, earthen bandhra was constructed across the Ramnadi at Lat.-18.49770345<sup>0</sup> and Long.- 73.74665137<sup>0</sup>, near Skyi Songbird Society, Bhugaon, Pune, constructed by nearby farmers. As per information by Shri Krunal Gharre, due to heavy rainfall and Ramnadi water flow earthen bandhra was washed out. During the visit, no any earthen bandhra was found on said location, but remains of bandhra are observed.
- Visited Ramnadi bank area near Sagar Co-Operative Housing Society, Bavdhan (Lat. -18.51682186<sup>0</sup> and Long. – 73.77687673<sup>0</sup>) along with Shri Krunal Gharre, no any debris found disposed on the bank of Ramnadi.

## 3. Pawna River:-

- During visit at Pawana river, it is observed that, near Kalewadi bridge (Lat.- 18.616221<sup>0</sup> and Long. – 73.78377<sup>0</sup>), at sector 34, Thergoan, Pimpri chinchwad, a huge quantity of debris, Construction & demolition waste, domestic solid waste is dumped along one of the Pawana river bank.
- Also, at PCMC Crematorium, Sant Gnyaneshwar Nagar, Thergoan, a huge quantity of debris, sand, clay is dumped at Lat. -18.617146<sup>0</sup> and Long. - 73.782436<sup>0</sup> for development of private land, due to heavy rain said dumped

material is flowed towards river and make obstruction to natural flowing path of river water.

(Jyoti Sutar)  
Field Officer  
Sub Regional Office, Pune 1

(Sanjana Jadhav)  
Field Officer  
Sub Regional Office,  
Pimpri Chinchwad

(Sushma Kumbhar)  
Field Officer  
Sub Regional Office, Pune 1

**Place: - Pune**

**Date: - 09.08.2024.**

1. Mula river :-

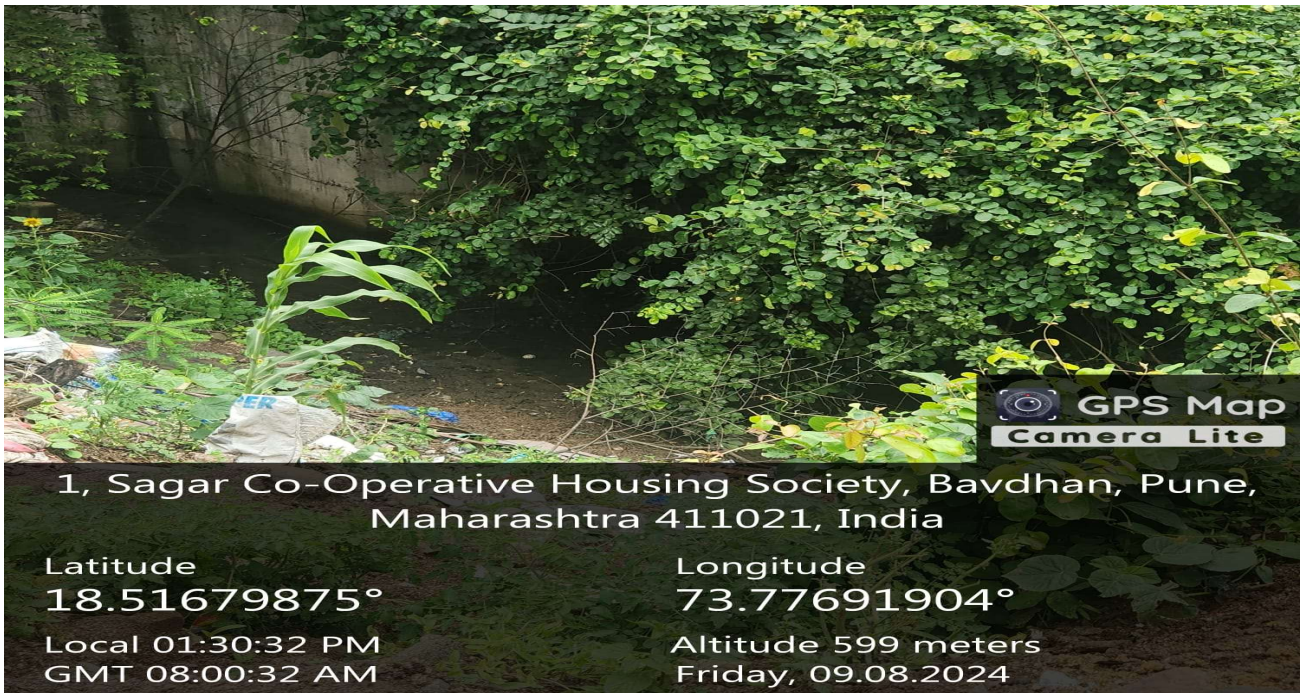
At new Bopodi bridge: - Lat. -18.56851291° and Long.- 73.82803158°



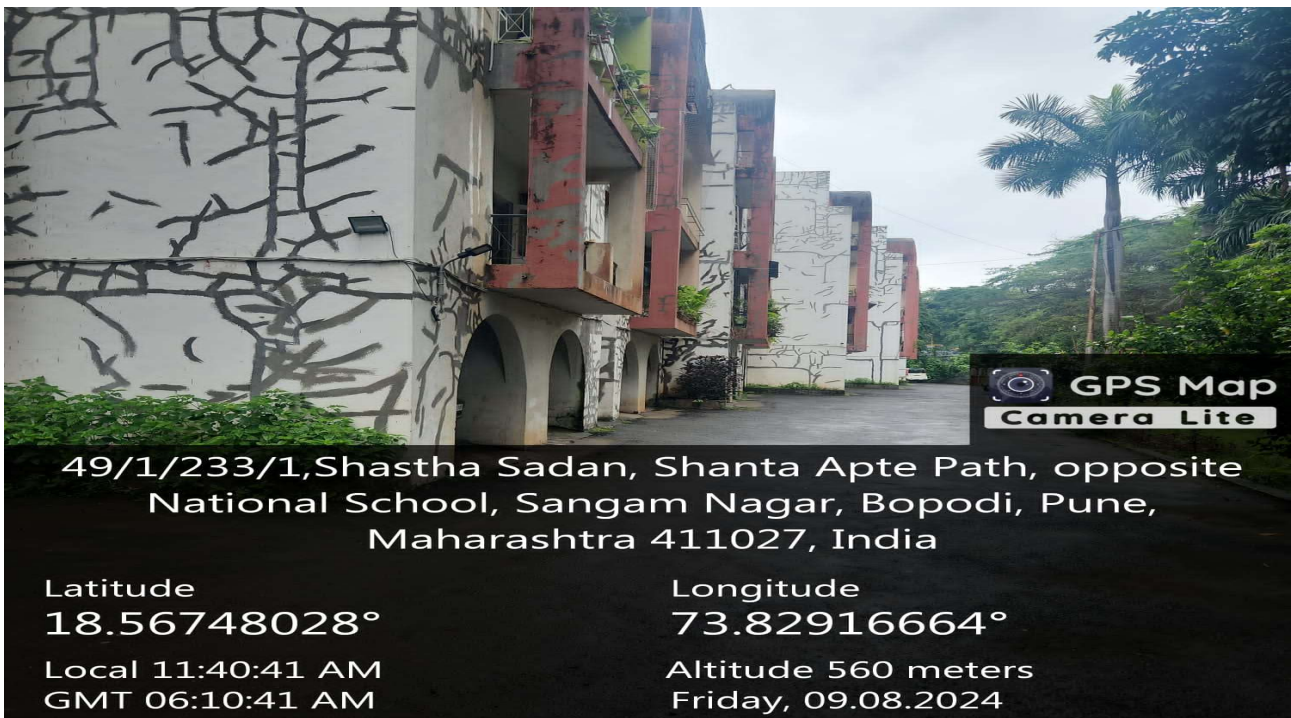
At bank of river near Bopodi bridge towards PMC side (Lat. -18.5682531° and Long.- 73.82802462°).



At nalla located at Lat.  $-18.51679875^{\circ}$  and Long.  $-73.77691904^{\circ}$



At Mantri Riviera Society -Lat.  $-18.56748028^{\circ}$  and Long.  $-73.82916664^{\circ}$



## 2. Ramnadi :-

At earthen bandhra was constructed across the Ramnadi at Lat.-18.49770345° and Long.-73.74665137°



Sagar Co-Operative Housing Society, Bavdhan (Lat. -18.51682186° and Long. – 73.77687673°)



### 3. Pawna River: -

near Kalewadi bridge at Lat.- 18.616221° and Long. – 73.78377°, at sector 34, Thergaon, Pimpri chinchwad



PCMC Crematorium, Sant Gnyaneshwar Nagar, Thergaon- Lat.- 18.617146° Long.-73.782436°



# MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437  
 Fax: 24023516  
 Website: <http://mpcb.gov.in>  
 Email: rohq@mpcb.gov.in



Kalpataru Point, 2nd and  
 4th floor, Opp. Cine Planet  
 Cinema, Near Sion Circle,  
 Sion (E), Mumbai-400022

**ORANGE/S.S.I (Loc)**  
**No:- Format1.0/RO-HQ/UAN**  
**No.0000102039/CO/2302001497**

Date: 22/02/2023

To,  
**Pune Municipal Corporation**  
**Sr No. 129/2, Vill. Wagholi**  
**Tal. Haveli, Dist.-Pune**



Your Service is Our Duty

**Sub: Consent to first operate under ORANGE / SSI Category.**

**Ref:** 1. Consent to establish granted by the Board vide no. RO-PUNE/CONSENT/1902000675 dated 15/02/2019  
 2. Minutes of 29th Meeting of Consent Committee held on 25/01/2023.

Your application No.MPCB-CONSENT-0000102039 Dated 09.11.2020

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The Consent operate granted for the Period up to 31/12/2026**
- The capital investment of the project is Rs.0.5 Crs. (As per C.A Certificate submitted by industry )**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Cubic Stone ( From C&D waste)	30000	No/M
2	Paver Block ( From C&D waste)	45000	No/M
3	Sand & Clay ( From C& D waste)	900	m3/month
Project Proponent shall comply with the provisions of the Construction and Demolition Waste Management Rules, 2016 which is notified by Ministry of Environment, Forest and Climate Change			

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	0	As per Schedule-I	Not Applicable
2.	Domestic effluent	1.6	As per Schedule-I	Soaked in soak pit

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	0	0	0	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	NA	0	--NA--	0	0

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
NA					

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. This consent is issued pursuant to the decision of the 29th Consent Committee Meeting held on 25/01/2023
11. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal) \_\_\_\_\_
12. Corporation / Project Proponent shall comply with the provisions of Solid Waste Management Rules, 2016.
13. The consent is issued without prejudice to Hon'ble High Court / NGT order issued and being issued in the matter.
14. The Operator of the facility shall design and set up the facility as per the technical guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on solid waste management prepared by the Ministry of Urban Development.
15. The project proponents shall achieve the national ambient Air quality standard prescribed vide Govt. of India, Notification dtd.16/11/2009 as amended
16. Project proponent shall provide system for regular cleaning and wetting of the floor area within the premises
17. Project Proponent shall transport construction and Demolition waste by closed type transport to the processing site.
18. Corporation / Operator of the Project shall submit Annual Report in Form-III as per the provisions of Sub-Rule 7(3) of the Construction & Demolition Waste Management Rules, 2016.
19. Corporation / Operator of the facility shall obtain Authorization under Sub-Rule 7 (2) of the Construction & Demolition Waste Management Rules, 2016.
20. Corporation / Operator of the facility shall strictly comply with the guidelines of Central Pollution Control Board for 'Environmental Management of C & D Waste' and 'Guidelines of dust mitigation measures in handling construction material and C & D Wastes.

21. This consent is issued as per the letter No. MPCB/AS(T)/B-0107 dated 03/11/2022 for delegation of authority to sign the consents under purview of Consent Committee & Consent Appraisal Committee to Head of the Departments as per sector wise distribution.



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Signed by: **Dr. J.B.Sangewar**  
 Regional Officer (HQ)  
 For and on behalf of,  
**Maharashtra Pollution Control Board**  
 rohq@mpcb.gov.in  
 2023-02-22 12:40:27 IST

**Received Consent fee of -**

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	1500.00	TXN2101000032	01/01/2021	Online Payment
2	3000.00	TXN2302000462	03/02/2023	Online Payment

**Copy to:**

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune II  
 - They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



**SCHEDULE-I****Terms & conditions for compliance of Water Pollution Control:**

1. A] Generation - As per your application the treated effluent generation is Nil.  
B] Treatment - NA  
C] Disposal - NA
2. A]  
B] Industry shall comply prescribed standards & disposal path as prescribed at Sr. No. 1 B & C of schedule I.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

<b>Sr. No.</b>	<b>Purpose for water consumed</b>	<b>Water consumption quantity (CMD)</b>
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	2.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	15.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

**SCHEDULE-II****Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
0	0	NA	0.00	-	-	NA	-

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

**SCHEDULE-III****Details of Bank Guarantees:**

Sr. No	Consent (C2E/ C2O /C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Establish	100000	Already Submitted	Compliance of Consent Conditions	Continuous	18/01/2024

**BG Forfeiture History**

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

**BG Return details**

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

**SCHEDULE-IV**  
**General Conditions:**

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
7. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
8. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
9. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
10. The industry should not cause any nuisance in surrounding area.
11. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.

12. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
13. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website ([www.mpcb.gov.in](http://www.mpcb.gov.in)).

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This certificate is digitally & electronically signed.

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# MAHARASHTRA POLLUTION CONTROL BOARD

Phone: 24020781 / 24010437  
 Fax: 24024068 / 24044532  
 Email: rohq@mpcb.gov.in  
 Website: www.mpcb.gov.in



Kalpataru Point, 2<sup>nd</sup>, 3<sup>rd</sup> & 4<sup>th</sup> Floor,  
 Opp. Cine Planet,  
 Near Sion Circle, Sion (E),  
 Mumbai-400022.

No. MPCB/RO-HQ/B- 260

Date: 12/12/2023

To,  
 The Commissioner,  
 Municipal Corporation Pune

**Subject:** Directions under Section (5) of the Environment Protection Act, 1986 for the implementation of the Construction and Demolition Waste Management Rules, 2016.

**Reference:** (1) Directions issued by the Board on 06/09/2016.  
 (2) Directions issued by the Board on 12/03/2018.  
 (3) Directions issued by the Board on 07/03/2019.

WHEREAS, the Ministry of Environment, Forest and Climate Change in exercise of the powers conferred by Sections 3, 6 and 25 of the Environment (Protection) Act, 1986 has published Construction and Demolition Waste Management Rules, 2016 vide G. S. R. 317 (E) dated 29<sup>th</sup> March 2016.

AND WHEREAS, it is obligatory on the part of the waste generators, service provider and their contractors and local authorities to comply with the provisions specified under the Construction and Demolition Waste Management Rules, 2016.

AND WHEREAS, as per the Rule (6) of the C & D Waste Management Rules, it is one of the duties & responsibility of every Local Authority to issue directions with regards to proper management of construction and demolition waste within its jurisdiction in accordance with the provisions of these rules and local authority shall seek detailed plan or undertaking as applicable, from waste generator of construction and demolition waste and shall get the collected waste transported to appropriate sites for processing and disposal either through own resources or by appointing private operators.

AND WHEREAS, in compliance of Sub-Rule (1) of Rule (10) of the said rules, Central Pollution Control Board has published 'Guidelines on Environmental Management of Construction & Demolition (C & D) Wastes' & 'Guidelines on Dust Mitigation Measures in Handling Construction Material and C & D Wastes' which is available on CPCB and MPCB website.

AND WHEREAS, The Maharashtra Pollution Control Board has issued directions for implementation of Construction & Demolition Waste Management Rules, 2016 vide letter dated 06/09/2016, 12/03/2018 & 07/03/2019, wherein you were directed to

comply with the provisions of these rules immediately. It has been observed that you have failed to comply with these directions.

NOW THEREFORE, the Municipal Corporation is hereby directed to comply with the following directions immediately:

- (1) You shall ensure the compliance of the provisions of the said Rules.
- (2) You shall implement the guidelines and dust mitigation measures prepared by CPCB.
- (3) You shall impose the conditions of compliance of the Construction & Demolition Waste Management Rules and its guidelines while granting permission for Building activities.
- (4) You shall develop a mechanism for GPS tracking of the vehicles transporting C&D waste along with a manifest system (Pass) from generator to receiver (disposal facility).

You shall submit your time bound program for compliance of said Rules within 15 days from the receipt of these directions, failing which, appropriate stringent legal action under the provisions of Environment (Protection) Act, 1986 will be initiated without any further notice, which may please be noted.



**(Pravin Darade, IAS)**

Chairman

Maharashtra Pollution Control Board

Copy Submitted to:

- (1) The Principal Secretary, Environment Department, Mantralaya, Mumbai

Copy to:

- (1) Member Secretary, Maharashtra Pollution Control Board
- (2) Joint Director (APC)/ Joint Director (WPC)/ Principal Scientific Officer/ Assistant Secretary (Technical)/ Regional Officer (BMW)/ Regional Officer (HQ), Maharashtra Pollution Control Board, Sion, Mumbai- 400 022.
- (3) Regional Officer, Pune / Sub Regional Officer, Pune-I - For information and necessary action. They are directed to pursue with the Local Body and submit the compliance report.

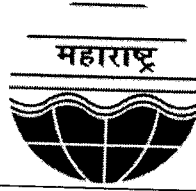
# MAHARASHTRA POLLUTION CONTROL BOARD

Phone: 24020781 / 24010437

Fax: 24024068 / 24044532

Email: rohq@mpcb.gov.in

Website: www.mpcb.gov.in



Kalpataru Point, 2<sup>nd</sup>, 3<sup>rd</sup> & 4<sup>th</sup> Floor,  
Opp. Cine Planet,  
Near Sion Circle, Sion (E),  
Mumbai-400022.

No. MPCB/RO-HQ/B- 10

Date: 05/02/2024

To,  
The Commissioner,  
Municipal Corporation  
pune .

**Subject:** Directions under Section 5 of the Environment Protection Act, 1986 for the implementation of the Construction and Demolition (C & D) Waste Management Rules, 2016.

**Reference:** (1) Direction issued by the MPC Board on 12/12/2023.  
(2) Minutes of the Review Meeting of Expert Committee held on 16/01/2024 regarding action taken to reduce the air pollution in MMR.

WHEREAS, the Ministry of Environment, Forest and Climate Change in exercise of the powers conferred by Sections 3, 6 and 25 of the Environment (Protection) Act, 1986 has published Construction and Demolition Waste Management Rules, 2016 vide G. S. R. 317 (E) dated 29<sup>th</sup> March 2016.

AND WHEREAS, it is obligatory on the part of the waste generators, service provider and their contractors and local authorities to comply with the provisions specified under the Construction and Demolition Waste Management Rules, 2016.

AND WHEREAS, as per the Rule (6) of the C & D Waste Management Rules it is one of the duties & responsibility of every Local Authority to issue detailed directions with regards to proper management of construction and demolition wastes within its jurisdiction in accordance with the provisions of these rules and local authority shall seek detailed plan or undertaking as applicable, from waste generator of construction and demolition waste and shall get the collected waste transported to appropriate sites for processing and disposal either through own resources of any appointing private operators.

AND WHEREAS, in compliance of Sub-Rule (1) of Rule (10) of the said rules, Central Pollution Control Board has published 'Guidelines on Environmental Management of Construction & Demolition (C & D) Wastes' & 'Guidelines on Dust Mitigation Measures in Handling Construction Material and C & D Wastes' which is available on CPCB and MPCB website.

AND WHEREAS, the Maharashtra Pollution Control Board has issued directions for implementation of Construction & Demolition Waste Management Rules, 2016 vide letter dated 06/09/2016, 12/03/2018 & 07/03/2019 & 12/12/2023, wherein you were directed to comply with the provisions of these rules immediately.

AND WHEREAS, it is observed that you have failed to comply with the earlier Direction issued by the Board vide Ref (1) above.

AND WHEREAS, the Hon'ble High Court, of Judicature at Bombay in Suo Motu PIL No. 3 of 2023 has directed Government of Maharashtra to constitute a expert committee for providing suggestions in the form of short term plan for taking steps to mitigate the air pollution and for providing mid-term plan for the MMR air pollution. Accordingly, expert committee's fourth meeting under the Chairmanship of Shri. Sudhir Shrivastava (Former Additional Chief Secretary, Home & Ex. Chairman MPCB) was held on 16/01/2024. Wherein, all Municipal Commissioners & their representatives of MMR Region were present. During the course of the meeting, the expert committee recommended various measures to be implemented by all stakeholders.

In view of the above, you are hereby directed to take up the implementation of manifest system for C & D Waste transport from generation to processing on the lines of Hazardous & Other Waste Transport and Manifest System (along with GPS tracking) implemented by MPCB **within a period of four months** from the receipt of these direction.

You shall submit your compliance report of the aforesaid directions within a period of 15 days from the receipt of these directions, failing which, appropriate action will be initiated against your Municipal Corporation, which please note.

  
05/01/2024  
(Pravin Darade, IAS)  
Chairman

Maharashtra Pollution Control Board

Copy to:

- (1) Member Secretary, Maharashtra Pollution Control Board
- (2) JD(APC) / JD(WPC) / PSO / AS(T) / RO (BMW) / RO (HQ), MPCB, Mumbai-22
- (3) Regional Officer, punc / Sub Regional Officer, pune 1 – For information and necessary action. They are directed to pursue with the Local Body and submit the compliance report.



No. MPCB / JD(APC) / TB / B - 0061

Date: 09/07/2024.

To,

The Chief Officer,

Pune Municipal Corporation  
Pune.

Sub: Compliance of Directions issued under Section 5 of Environment Protection Act, 1986.

Ref: (1) Construction & Demolition Waste Management Rules, 2016.

(2) Directions under Section (5) of EP Act, 1986 issued by the MPCB Board vide dtd.

12/12/2023 and 05/02/2024 w.r.t. implementation of Construction and Demolition Waste Management Rules, 2016.

(3) Letter issued by the Board vide dtd. 26/04/2024 regarding Compliance of Directions issued by the Board w.r.t. implementation of Construction & Demolition Waste Management Rules, 2016.

(4) Orders passed by the Hon'ble High Court Judicature at Bombay in Suo Moto PIL No. 03 of 2023.

The Ministry of Environment, Forest and Climate Change (MoEF & CC) in exercise of the powers conferred by Sections 3, 6 and 25 of the Environment (Protection) Act, 1986 has published Construction and Demolition Waste Management Rules, 2016 vide G. S. R. 317 (E) dated 29<sup>th</sup> March 2016.

It is obligatory on the part of the waste generators, service provider and their contractors and local authorities to comply with the provisions specified under the Construction and Demolition Waste Management Rules, 2016.

As per the Rule (6) of the C & D Waste Management Rules it is one of the duties & responsibility of every Local Authority to issue detailed directions with regards to proper management of construction and demolition wastes within its jurisdiction in accordance with the provisions of these Rules and local authority shall seek detailed plan or undertaking as applicable, from waste generator of construction and demolition waste and shall get the collected waste transported to appropriate sites for processing and disposal either through own resources of any appointing private operators.

In compliance of Sub-Rule (1) of Rule (10) of the said rules, Central Pollution Control Board has published 'Guidelines on Environmental Management of Construction & Demolition (C & D) Wastes' & 'Guidelines on Dust Mitigation Measures in Handling Construction Material and C & D Wastes' which is available on CPCB and MPCB website.

The Maharashtra Pollution Control Board has issued directions for implementation of Construction & Demolition Waste Management Rules, 2016 vide letter dated 06/09/2016, 12/03/2018, 07/03/2019, 12/12/2023, 05/02/2024 and 26/04/2024, wherein you were directed to comply with the provisions of these rules immediately.

...2...

२२, ३२, व ४था मजला, कल्पतरु पॉइंट, सायन मांटुगा स्किम रोड नं. ८, पीव्हीआर सिनेमा समोर, सायन सर्कल, सायन (पूर्व), मुंबई - ४०० ०२२. टेलि. : २४०१ ०७०६

2nd, 3rd & 4th Floor, Kalpataru Point, Sion Matunga Scheme Road No. 8, Opp. PVR Cinema, Sion Circle, Sion (East), Mumbai - 400 022. • Tel.: 2401 0706 • E-mail : ms@mpcb.gov.in • Website : www.mpcb.gov.in

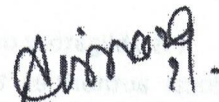
...2...

The Board has already directed through Direction dtd. 05/02/2024 to take up the implementation of manifest system for C & D Waste transportation from generation to processing on the lines of Hazardous & Other Wastes Transport and Manifest system (along with GPS tracking) implemented by the MPCB Board, within a period of four months.

After going through the office documents / reply submitted it is observed that you have not yet complied with the Directions under section 5 issued by the Board vide dtd. 12/12/2023 and 05/02/2023. Also observed that the timeline for planning and implementation of C & D Waste Management is already over and untreated C & D Waste dumped or stored unscientifically may cause secondary emissions which contributes to the deterioration of air quality in many places.

You may also be aware that Suo Moto PIL No. 03 of 2023 is going on in Hon'ble High Court Judicature at Bombay on the issue of deterioration of Air Quality in MMR and management of C & D Waste is an important compliance in the direction of Hon'ble High Court Judicature at Bombay.

In view of the above, you are once again requested to comply with the implementation of the Directions issued by the Board vide dtd. 12/12/2023 and 05/02/2023 and submit compliance report within a period of 07 days from the receipt of this letter, failing which appropriate action will be initiated against your urban local body, which may please be noted.



(Dr. Avinash Dhakne)  
Member Secretary

Copy submitted for information to:

- (1) Principal Secretary, Urban Development Department-2, Govt. of Maharashtra, Mantralaya, Mumbai
- (2) Principal Secretary, Environment & Climate Change Department, Govt. of Maharashtra, Mantralaya, Mumbai.
- (3) The Director, Directorate of Municipal Administration, Seventh Floor, Belapur Bhavan, Navi Mumbai Municipal Corporation Building, CBD Belapur, Navi Mumbai-400614.

- You are requested to communicate with all 'A' Class Municipal Councils at your level for compliance of provisions of above said rules.

Copy to

- (1) Regional Officer (HQ), MPCB, Mumbai
- (4) Regional Officer, \_\_\_\_\_ / Sub Regional Officer, \_\_\_\_\_

- For information and necessary action. They are directed to pursue with the Local Body and submit the compliance report.

# MAHARASHTRA POLLUTION CONTROL BOARD

Phone: 24020781 / 24010437

Fax: 24024068 / 24044532

Email: rohq@mpcb.gov.in

Website: www.mpcb.gov.in



Kalpataru Point, 2<sup>nd</sup>, 3<sup>rd</sup> & 4<sup>th</sup> Floor,  
Opp. Cine Planet,  
Near Sion Circle, Sion (E),  
Mumbai-400022.

No. MPCB/RO-HQ/B- 260

Date: 12/12/2023

To,  
The Commissioner,  
Municipal Corporation Pimpri-Chinchwad.

**Subject:** Directions under Section (5) of the Environment Protection Act, 1986 for the implementation of the Construction and Demolition Waste Management Rules, 2016.

**Reference:** (1) Directions issued by the Board on 06/09/2016.  
(2) Directions issued by the Board on 12/03/2018.  
(3) Directions issued by the Board on 07/03/2019.

WHEREAS, the Ministry of Environment, Forest and Climate Change in exercise of the powers conferred by Sections 3, 6 and 25 of the Environment (Protection) Act, 1986 has published Construction and Demolition Waste Management Rules, 2016 vide G. S. R. 317 (E) dated 29<sup>th</sup> March 2016.

AND WHEREAS, it is obligatory on the part of the waste generators, service provider and their contractors and local authorities to comply with the provisions specified under the Construction and Demolition Waste Management Rules, 2016.

AND WHEREAS, as per the Rule (6) of the C & D Waste Management Rules, it is one of the duties & responsibility of every Local Authority to issue directions with regards to proper management of construction and demolition waste within its jurisdiction in accordance with the provisions of these rules and local authority shall seek detailed plan or undertaking as applicable, from waste generator of construction and demolition waste and shall get the collected waste transported to appropriate sites for processing and disposal either through own resources or by appointing private operators.

AND WHEREAS, in compliance of Sub-Rule (1) of Rule (10) of the said rules, Central Pollution Control Board has published 'Guidelines on Environmental Management of Construction & Demolition (C & D) Wastes' & 'Guidelines on Dust Mitigation Measures in Handling Construction Material and C & D Wastes' which is available on CPCB and MPCB website.

AND WHEREAS, The Maharashtra Pollution Control Board has issued directions for implementation of Construction & Demolition Waste Management Rules, 2016 vide letter dated 06/09/2016, 12/03/2018 & 07/03/2019, wherein you were directed to

comply with the provisions of these rules immediately. It has been observed that you have failed to comply with these directions.

NOW THEREFORE, the Municipal Corporation is hereby directed to comply with the following directions immediately:

- (1) You shall ensure the compliance of the provisions of the said Rules.
- (2) You shall implement the guidelines and dust mitigation measures prepared by CPCB.
- (3) You shall impose the conditions of compliance of the Construction & Demolition Waste Management Rules and its guidelines while granting permission for Building activities.
- (4) You shall develop a mechanism for GPS tracking of the vehicles transporting C&D waste along with a manifest system (Pass) from generator to receiver (disposal facility).

You shall submit your time bound program for compliance of said Rules within 15 days from the receipt of these directions, failing which, appropriate stringent legal action under the provisions of Environment (Protection) Act, 1986 will be initiated without any further notice, which may please be noted.



(Pravin Darade, IAS)

Chairman

Maharashtra Pollution Control Board

Copy Submitted to:

- (1) The Principal Secretary, Environment Department, Mantralaya, Mumbai

Copy to:

- (1) Member Secretary, Maharashtra Pollution Control Board
- (2) Joint Director (APC)/ Joint Director (WPC)/ Principal Scientific Officer/ Assistant Secretary (Technical)/ Regional Officer (BMW)/ Regional Officer (HQ), Maharashtra Pollution Control Board, Sion, Mumbai- 400 022.
- (3) Regional Officer, Pune / Sub-Regional Officer, Pimpri-Chinchwad For information and necessary action. They are directed to pursue with the Local Body and submit the compliance report.

29

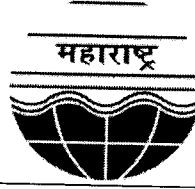
# MAHARASHTRA POLLUTION CONTROL BOARD

**Phone:** 24020781 / 24010437

**Fax:** 24024068 / 24044532

**Email:** rohq@mpcb.gov.in

**Website:** www.mpcb.gov.in



Kalpataru Point, 2<sup>nd</sup>, 3<sup>rd</sup> & 4<sup>th</sup> Floor,  
Opp. Cine Planet,  
Near Sion Circle, Sion (E),  
Mumbai-400022.

No. MPCB/RO-HQ/B- 10

Date: 05/02/2024

To,  
The Commissioner,  
Municipal Corporation  
*Pimpri-Chinchwad*

**Subject:** Directions under Section 5 of the Environment Protection Act, 1986 for the implementation of the Construction and Demolition (C & D) Waste Management Rules, 2016.

**Reference:** (1) Direction issued by the MPC Board on 12/12/2023.  
(2) Minutes of the Review Meeting of Expert Committee held on 16/01/2024 regarding action taken to reduce the air pollution in MMR.

WHEREAS, the Ministry of Environment, Forest and Climate Change in exercise of the powers conferred by Sections 3, 6 and 25 of the Environment (Protection) Act, 1986 has published Construction and Demolition Waste Management Rules, 2016 vide G. S. R. 317 (E) dated 29<sup>th</sup> March 2016.

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AND WHEREAS, it is observed that you have failed to comply with the earlier Direction issued by the Board vide Ref (1) above.

AND WHEREAS, the Hon'ble High Court, of Judicature at Bombay in Suo Motu PIL No. 3 of 2023 has directed Government of Maharashtra to constitute a expert committee for providing suggestions in the form of short term plan for taking steps to mitigate the air pollution and for providing mid-term plan for the MMR air pollution. Accordingly, expert committee's fourth meeting under the Chairmanship of Shri. Sudhir Shrivastava (Former Additional Chief Secretary, Home & Ex. Chairman MPCB) was held on 16/01/2024. Wherein, all Municipal Commissioners & their representatives of MMR Region were present. During the course of the meeting, the expert committee recommended various measures to be implemented by all stakeholders.

In view of the above, you are hereby directed to take up the implementation of manifest system for C & D Waste transport from generation to processing on the lines of Hazardous & Other Waste Transport and Manifest System (along with GPS tracking) implemented by MPCB **within a period of four months** from the receipt of these direction.

You shall submit your compliance report of the aforesaid directions within a period of 15 days from the receipt of these directions, failing which, appropriate action will be initiated against your Municipal Corporation, which please note.

  
25/02/2024  
(Pravin Darade, IAS)

Chairman

Maharashtra Pollution Control Board

Copy to:

- (1) Member Secretary, Maharashtra Pollution Control Board
- (2) JD(APC) / JD(WPC) / PSO / AS(T) / RO (BMW) / RO (HQ), MPCB, Mumbai-22
- (3) Regional Officer, Pune / Sub Regional Officer, Pimpri-Chinchwad For information and necessary action. They are directed to pursue with the Local Body and submit the compliance report.

No. MPCB / JD(APC) / TB / B - 0060

Date: 09/07/2024.

To,  
The Municipal Commissioner,  
Pimpri Chinchwad Mun. Corporation  
Pimpri, Pune - 18.

Sub: Compliance of Directions issued under Section 5 of Environment Protection Act, 1986.

- Ref: (1) Construction & Demolition Waste Management Rules, 2016.  
(2) Directions under Section (5) of EP Act, 1986 issued by the MPCB Board vide dtd. 12/12/2023 and 05/02/2024 w.r.t. implementation of Construction and Demolition Waste Management Rules, 2016.  
(3) Letter issued by the Board vide dtd. 26/04/2024 regarding Compliance of Directions issued by the Board w.r.t. implementation of Construction & Demolition Waste Management Rules, 2016.  
(4) Orders passed by the Hon'ble High Court Judicature at Bombay in Suo Moto PIL No. 03 of 2023.

Sir,

The Ministry of Environment, Forest and Climate Change (MoEF & CC) in exercise of the powers conferred by Sections 3, 6 and 25 of the Environment (Protection) Act, 1986 has published Construction and Demolition Waste Management Rules, 2016 vide G. S. R. 317 (E) dated 29<sup>th</sup> March 2016.

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The Maharashtra Pollution Control Board has issued directions for implementation of Construction & Demolition Waste Management Rules, 2016 vide letter dated 06/09/2016, 12/03/2018, 07/03/2019, 12/12/2023, 05/02/2024 and 26/04/2024, wherein you were directed to comply with the provisions of these rules immediately.

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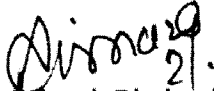
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After going through the office documents / reply submitted it is observed that you have not yet complied with the Directions under section 5 issued by the Board vide dtd. 12/12/2023 and 05/02/2023. Also observed that the timeline for planning and implementation of C & D Waste Management is already over and untreated C & D Waste dumped or stored unscientifically may cause secondary emissions which contributes to the deterioration of air quality in many places.

You may also be aware that Suo Moto PIL No. 03 of 2023 is going on in Hon'ble High Court Judicature at Bombay on the issue of deterioration of Air Quality in MMR and management of C & D Waste is an important compliance in the direction of Hon'ble High Court Judicature at Bombay.

In view of the above, you are once again requested to comply with the implementation of the Directions issued by the Board vide dtd. 12/12/2023 and 05/02/2023 and submit compliance report within a period of 07 days from the receipt of this letter, failing which appropriate action will be initiated against your urban local body, which may please be noted.

  
(Dr. Avinash Dhakne)  
Member Secretary

Copy submitted for information to:

- (1) Principal Secretary, Urban Development Department-2, Govt. of Maharashtra, Mantralaya, Mumbai.
- (2) Principal Secretary, Environment & Climate Change Department, Govt. of Maharashtra, Mantralaya, Mumbai.

Copy to:

- (1) Joint Director (APC), MPCB, Mumbai
- (2) Regional Officer (HQ), MPCB, Mumbai
- (3) Regional Officer, \_\_\_\_\_ / Sub Regional Officer, \_\_\_\_\_

– For information and necessary action. They are directed to pursue with the Local Body and submit the compliance report.

**MAHARASHTRA POLLUTION CONTROL BOARD**  
**Sub-REGIONAL OFFICE, PIMPRI CHINCHWAD**

Visit us at [www.mpcb.gov.in](http://www.mpcb.gov.in)  
E-mail: [sropimprichinchwad@mpcb.gov.in](mailto:sropimprichinchwad@mpcb.gov.in)



Jog Center Bldg. 2<sup>nd</sup> Floor,  
Wakdewadi, Old Mumbai Pune  
Highway, Pune 411003

No. MPCB/240807-FTS-0152

Date: - 07/08/2024

**Urgent-Hon'ble NGT matter**

To,  
Joint City Engineer (Environment),  
Pimpri-Chinchwad Municipal Corporation,  
Pimpri, Pune- 411018.

Sub :- Hon'ble NGT (WZB) Suo-Moto OA No.161/2024 WZ (Earlier original application no.794/2024 (PB) - News item titled "Authorities fail to prevent dumping of construction & demolition waste in Pune Rivers" appearing in the Hindustan Times dated -04.07.2024.

Sir,

Hon'ble NGT (PB) has a registered OA No.794/2024 Suo-Moto on the basis of news item titled "Authorities fail to prevent dumping of construction & demolition waste in Pune Rivers" appearing in The Hindustan Times dated -04.07.2024. The matter is transferred to Western Zonal Bench, Pune and registered as OA No.161/2024 WZ.

The news appeared in the Hindustan Times and Hon'ble NGT (PB) order dtd – 11.07.2024 is attached herewith for reference. The matter is listed before Western Zonal Bench at Pune on 11.09.2024.

The news item highlights that, authority in Pune have failed to prevent dumping of CMD waste in the stretches of Rivers in Pune and Pimpri Chinchwad, there is a lot of dumping taking place in a stretch of river at Bopodi. The Pimpri Chinchwad Municipal Corporation is not doing anything about it. Also, it is mentioned that CMD is being dumped even in the Ram Nadi and Pawana River.

In view of above, Kindly investigate the matter, take necessary preventive measures and actions and submit the action taken report so as to submit before Hon'ble NGT during the hearing.

For and on behalf of the  
Maharashtra Pollution Control Board

(Manojkumar Jadhav)  
Sub Regional Officer,  
Pimpri-Chinchwad

Encl :- Hon'ble NGT Order

Copy submitted for favor of information to:

1. Hon'ble Commissioner, PCMC, Pimpri, Pune-18.
2. Joint Director (WPC), MPCB, Mumbai.
3. Law officer, MPCB, Mumbai.
4. Regional Officer, MPCB, Pune.

**MAHARASHTRA POLLUTION CONTROL BOARD**  
**Sub-REGIONAL OFFICE, PUNE 1**

Visit us at [www.mpcb.gov.in](http://www.mpcb.gov.in)  
E-mail: [sropune1@mpcb.gov.in](mailto:sropune1@mpcb.gov.in)



Jog Center Bldg. 2<sup>nd</sup> Floor,  
Wakdewadi, Old Mumbai Pune  
Highway, Pune 411003

No. MPCB/ 240812-FTS-0019

Date: 12/08/2024

**Urgent-Hon'ble NGT matter**

To,

1. The City Engineer,  
Pune Municipal Corporation,  
Pune.
2. Executive Engineer, Solid Waste Management Department,  
Pune Municipal Corporation,  
Pune.

Sub :- Hon'ble NGT (WZB) Suo-Moto OA No.161/2024 WZ (Earlier original application no.794/2024 (PB) - News item titled "Authorities fail to prevent dumping of construction & demolition waste in Pune Rivers" appearing in the Hindustan Times dated -04.07.2024.

Sir,

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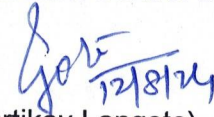
The news appeared in the Hindustan Times and Hon'ble NGT (PB) order dtd - 11.07.2024 is attached herewith for reference. The matter is listed before Western Zonal Bench at Pune on 11.09.2024.

The news item highlights that, authority in Pune have failed to prevent dumping of C & D waste in the stretches of Rivers in Pune and Pimpri Chinchwad, there is a lot of dumping taking place in a stretch of river at Bopodi. The Pune Municipal Corporation is not doing anything about it. Also, it is mentioned that C & D is being dumped even in the Ram Nadi and Pawana River.

In view of above, kindly investigate the matter, take necessary preventive measures and actions and submit the action taken report to this office so as to submit before Hon'ble NGT during the hearing.

You are requested submit information in English only for further submission to Hon'ble NGT please.

For and on behalf of the  
Maharashtra Pollution Control Board



(Kartikey Langote)  
Sub Regional Officer,  
Pune 1

Encl :- Hon'ble NGT Order

Copy submitted for favor of information to:

1. Hon'ble Commissioner, PCMC, Pimpri, Pune-18.
2. Joint Director (WPC), MPCB, Mumbai.
3. Law officer, MPCB, Mumbai.
4. Regional Officer, MPCB, Pune.

MAHARASHTRA POLLUTION CONTROL BOARD  
SUB REGIONAL OFFICE, PUNE- 1

Annexure - VII <sup>38</sup>

Phone: 020-25811694  
Fax: 020-25811029  
Visit us at www.mpcb.gov.in  
E-mail: sropune1@mpcb.gov.in



Jog Center Bldg.  
3rd Floor, Wakdewadi,  
Mumbai Pune Highway,  
Pune 411003

“Your Service is our Duty”

MPCB/ PUNE/ [240820-FIS-0195]

Date: 20/08/2024

To,  
Executive Engineer,  
Irrigation Department,  
Pune.

**Sub:** Order passed in Original Application No. 161/2024.

**Ref:** Hon'ble NGT (WZB) Suo-Moto OA No.161/2024 WZ (Earlier original application no.794/2024 (PB) - News item titled “Authorities fail to prevent dumping of construction & demolition waste in Pune Rivers” appearing in the Hindustan Times dated -04.07.2024.

Sir,

Hon'ble NGT (PB) has a registered OA No.794/2024 Suo-Moto on the basis of news item titled “Authorities fail to prevent dumping of construction & demolition waste in Pune Rivers” appearing in The Hindustan Times dated -04.07.2024. The matter is transferred to Western Zonal Bench, Pune and registered as OA No.161/2024 WZ.

The news appeared in the Hindustan Times and Hon'ble NGT (PB) order dtd – 11.07.2024 is attached herewith for reference. The matter is listed before Western Zonal Bench at Pune on 11.09.2024.

The news item highlights that, authority in Pune have filed to prevent dumping of Construction and Demolish (C & D) waste in the stretches of Rivers in Pune and Pimpri Chinchwad, there is a lot of dumping taking place in a stretch of river at Bopodi. The Pimpri Chinchwad Municipal Corporation is not doing anything about it. Also, it is mentioned that C & D is being dumped even in the Ram Nadi and Pawana River.

You are requested to submit information as follows:


1. Locations & quantity of Debris, construction & demolition waste dumped in the Riverbed and on the bank of river at Mula near Bopodi (near new bridge construction work).
2. Locations & quantity of Debris, construction & demolition waste dumped in the Riverbed and on the bank of river Pawana and Ramnadi.
3. Submit Action taken report in the same matter.

You are requested to submit above information to this Office at the earliest please.

For and on behalf of the  
Maharashtra Pollution Control Board

Encl :- Hon'ble NGT Order

Yours Faithfully,

  
(Kartikey Langote)  
Sub Regional Officer, Pune 1  
M.P.C.B., Pune

Copy submitted for information to: -

1. Joint Director (APC), M. P. C. Board, Mumbai.
2. Regional Officer, M. P. C. Board, Pune.
3. Law Officer, M. P. C. Board, Mumbai.